12.00 Noon

MR. DEPUTY CHAIRMAN: Please go back. It is Question Hour time. ...(*Interruptions*)...

(MR. CHAIRMAN *in the Chair*)

ORAL ANSWERS TO QUESTIONS

Submission of plans by sports federations

*196. SHRI RANJIB BISWAL: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government has asked sports federations to submit plans for organizing national events and for competing in tournaments abroad much in advance;

(b) if so, the details thereof and the reasons therefor;

(c) the response of sports federations thereto; and

(d) the action proposed to be taken by Government against those federations who have not furnished the information as desired by it?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) Yes, Sir.

(b) The Government issued instructions on 01.01.2016 asking various organizations including National Sports Federations (NSFs) to submit their proposals for seeking approval of the Government for various sports events at least 90 days before the commencement of such events. Such instructions were issued earlier also by the Government. The reason for issuing such instructions is to ensure that the proposals are thoroughly scrutinized and decisions are communicated in time.

(c) As far as recognized NSFs are concerned, they are required to submit their plans for organizing and competing in national / international events as part of Annual Calendar of Training and Competitions (ACTC) for the next financial year. Generally, they have been submitting their ACTCs in time.

(d) At this stage, there is no case of recognized NSFs which have not furnished the required plans. However, if any such case arises, the Government may take appropriate action including issuing of warning, denial of clearances and funding etc.

MR. CHAIRMAN: Please sit down. ...(*Interruptions*)... Question Hour. आप बैठ जाइए। ...(**व्यवधान**)... Please go back to your seats. ...(*Interruptions*)... आप अपनी जगह पर वापस जाइए। ...(**व्यवधान**)... Question No. 196. ...(*Interruptions*)... आप अपनी जगह पर वापस जाइए। ...(**व्यवधान**)...

SHRI RANJIB BISWAL: Sir, Q. No. 196. ...(*Interruptions*)...

MR. CHAIRMAN: Let the answer be given. ...(*Interruptions*)... आप अपनी जगह पर वापस जाइए। ...(**व्यवधान**)... You put your supplementary. ...(*Interruptions*)... Please sit down. ...(*Interruptions*)... Stop shouting, please. ...(*Interruptions*)... Let your colleague ask the question. ...(*Interruptions*)...

SHRI ANANDA BHASKAR RAPOLU: Sir,... ...(*Interruptions*)...

MR. CHAIRMAN: Please sit down. ...(*Interruptions*)... Please sit down. ...(*Interruptions*)... Nobody is listening to you. You are wasting your time. ...(*Interruptions*)...

श्री भूपिंदर सिंहः सर, किसानों की हालत बहुत खराब है। ...(**व्यवधान**)... जो ओले पड़े हैं, उससे किसानों की फसलों को बहुत नुकसान हुआ है। ...(**व्यवधान**)... यहां पर कोई किसानों की बात नहीं कर रहा है। ...(**व्यवधान**)... यहां स्लोगन चल रहे हैं। ...(**व्यवधान**)... यहां किसानों के नाम पर स्लोगन चल रहे हैं। ...(**व्यवधान**)... किसानों की हालत खराब है।...(**व्यवधान**)... सरकार को किसानों की मदद करनी चाहिए। ...(**व्यवधान**)...

MR. CHAIRMAN: Please sit down. Please sit down. ...(*Interruptions*)... Supplementary, please. ...(*Interruptions*)... Please sit down. ...(*Interruptions*)... You are also doing the same thing. ...(*Interruptions*)... Please sit down. ...(*Interruptions*)... Supplementary, please. ...(*Interruptions*)... Please sit down. Please sit down. आप बैठ जाइए। ...(**व्यवधान**)... Nobody is listening to you. ...(*Interruptions*)... Please sit down. ...(*Interruptions*)... No, आप बैठ जाइए। ...(**व्यवधान**)... आप बैठ जाइए। ...(**व्यवधान**)... आप बैठ जाइए। ...(**व्यवधान**)... Will you please request your colleague to allow you to put the supplementary? ...(*Interruptions*)... Sit down. ...(*Interruptions*)... Sit down. ...(*Interruptions*)... Yes, the supplementary, please.

SHRI RANJIB BISWAL: Sir, the seriousness of the Government regarding sports can be seen with the absence of the Minister. So, what State of affairs of sports will be seen in the near future.

MR. CHAIRMAN: No, no. What is your supplementary?

SHRI RANJIB BISWAL: Sir, when the Minister is not there, I am putting the supplementary to the Home Minister.

MR. CHAIRMAN: Please, please.

SHRI RANJIB BISWAL: Sir, as all of us know, the Rio Olympics are round the corner. ...(*Interruptions*)... No, the Home Minister is there.

MR. CHAIRMAN: That is all right. There is an established system for Ministers to deputize for their colleagues. ...(*Interruptions*)...

SHRI KIREN RIJIJU: Is it not in my capacity to understand the subject? ...(*Interruptions*)...

MR. CHAIRMAN: Mr. Rijiju, please.

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Sir, has the concerned Minister authorized another Minister to answer the questions?

MR. CHAIRMAN: Yes.

SHRI KIREN RIJIJU: Yes, Sir.

SHRI RANJIB BISWAL: Sir, as all of us know that the Rio Olympic Games are round the corner. It has been noticed that the contingent has more sports administrators than the sports persons. Sir, I would like to know from the hon. Minister whether the sports federations have given the names of sportspersons and sports administrators to represent India in the Olympics, and what their numbers are.

SHRI KIREN RIJIJU: Sir, there is a process to select the teams and players to participate in the Olympic Games. It is not the Government which selects the teams or the sportspersons, but it is the sports federations who themselves do it because they are autonomous bodies. There is an established procedure for that. For this upcoming Rio Olympics, I would like to inform the hon. House and the hon. Member, through you, Sir, that there is the Target Olympic Podium, which the Government has come up with, an idea, so that we can win more medals in the Rio Olympics, 2016. Sir, the process has started. Some of the players have already been identified and selected, and some are in the process of being selected. So, it is a process which has been taken up seriously.

SHRI RANJIB BISWAL: Sir, the Minister says that the sports federations are autonomous bodies. But they are allotted funds from the Central Government. I would like to know from the hon. Minister whether there is any mechanism to find out how the funds have been utilized and whether the funds have been utilized in a wrong way. What is the punishment if the funds have been utilized in a wrong way?

SHRI KIREN RIJIJU: Sir, the National Sports Development Fund is provided by the Government of India to the National Sports Federations, and through them, to the sportspersons. The Budgetary allocation has already been done. That is why

[Shri Kiren Rijiju]
each sportsperson who has to take part in the Rio Olympics has been supported by the Government. As regards the supplementary raised by the hon. Member about misuse of funds and action taken, there is a norm for that. From time to time, the Government asks for a report from the National Sports Federations as to how the money is being used and how the players are getting benefits out of that fund.

श्री दिलीप कुमार तिर्की: सभापति महोदय, मैं आपके माध्यम से मंत्री जी से यह कहना चाहूंगा कि मैं किसी खेल या किसी player के खिलाफ नहीं हूं। मैं सभी खेलों और सभी players का सम्मान करता हूं। महोदय, मैं यह जानना चाहूंगा कि जैसे क्रिकेट है, शूटिंग है तथा कई और जो दूसरे खेल हैं, इन खेलों की टीम को world cup जीतने के बाद "राजीव गांधी खेल रत्न एवार्ड" दिया जाता है, लेकिन ऐसे बहुत से खेल हैं, जैसे कबड्डी है, कबड्डी की टीम कई सालों से वर्ल्ड कप जीतती आ रही है, कबड्डी वीमन्स टीम कई सालों से वर्ल्ड कप जीतती आ रही है, एशियन कप जीतती आ रही है, लेकिन उसको recognition नहीं मिलता है। मुझे ऐसा लगता है कि कहीं न कहीं खेलों में या players के साथ भेदभाव हो रहा है। हमारे स्वर्गीय श्री ध्यानचन्द जी को भी भारत रत्न नहीं दिया गया। मैं समझता हूं कि वे कहीं न कहीं भेदभाव के शिकार हुए हैं। इसलिए मैं जानना चाहूंगा कि इस प्रकार के भेदभाव को दूर करने के लिए क्या कोई योजना या पॉलिसी बनाई जा रही है?

श्री किरन रिजिजुः सर, माननीय सदस्य श्री दिलीप कुमार तिर्की जी पूर्व में भारतीय हॉकी टीम के कैप्टन रहे हैं और इन्होंने देश के लिए बहुत नाम भी कमाया है और इज्जत भी दिलाई है। मैं इसके लिए इनको फिर से इस सदन में acknowledge करना चाहता हूं। सर, माननीय सदस्य ने जो भावना व्यक्त की है, वह बिल्कुल सही है। जो indigenous sports है, जैसे इन्होंने कबड्डी का ज़िक्र किया है, इसी तरह से हिन्दुस्तान के काफी indigenous games हैं, उनको प्राथमिकता देने की आवश्यकता है और सरकार ने इस दिशा में कुछ कदम भी उठाए हैं। माननीय सदस्य ने खासकर जो एवार्ड की बात कही है, तो कबड्डी के खिलाड़ियों को 'अजुर्न एवार्ड' भी दिया गया है, ऐसा हमारे रिकॉर्ड में है। इसके साथ ही साथ आपने जो 'खेल रत्न' की बात की है और आगे जाकर आपने 'भारत रत्न एवार्ड' की बात भी की है, तो हमारी सरकार के समय में ऐसा कोई निर्णय नहीं हुआ है। यह पूर्व की सरकार के समय में हुआ था, जो सचिन तेंदुलकर, को क्रिकेट के पहले खिलाड़ी को एवार्ड दिया गया है। अगर कोई नई पॉलिसी होगी, तो हम माननीय सदस्य के सजेशन को उसमें जरूर लेंगे, क्योंकि वे खिलाड़ी रहे हैं और इन मामलों को अच्छी तरह समझते हैं। मैं माननीय सदस्य की भावना का समर्थन करता हूं।

श्री हुसैन दलवईः सर, माननीय मंत्री जी ने कहा है कि federation की सारी रिपोटर्स आती हैं, लेकिन क्या उसका audit होता है? आप लोगों ने इसके ऊपर क्या action लिया है?

श्री किरन रिजिजुः सर, माननीय सदस्य ने पूछा है, तो CAG के Audit का तो provision है और समय-समय पर उसको submit करने की भी आवश्यकता होती है। जब CAG का Audit होता है, तो आपको पता है कि अगर उसमें violation होता है, तो वह बच नहीं सकता है, क्योंकि उसका प्रावधान बिल्कुल साफ है। अगर public के पैसे का misuse होता है, तो उसके लिए कठोर प्रावधान होना चाहिए और साथ-साथ खिलाड़ियों की भी बात सुनी जाती है कि खिलाड़ी

को directly क्या benefit मिला और federation ने पैसे का misuse किया या नहीं किया, इन सभी चीजों को देखने की व्यवस्था है।

श्रीमती विप्लव ठाकुरः सर, मैं माननीय मंत्री जी से यह जानना चाहती हूं, जैसे इन्होंने federation की बात की है, क्या ऐसी federations भी हैं, जो किसी game जैसे हॉकी है, football है या जिनके लिए वे पूरी तरह से काम करना चाहते हैं और जो हमारे sportsman हैं, उनको तैयार करना चाहते हैं, क्योंकि हम देख रहे हैं कि Olympics वगैरह में हमारे खेल बिल्कुल आगे नहीं आ रहे हैं, तो क्या इसके लिए गवर्नमेंट उन federations को कोई advise करेगी या सहायता देगी, ताकि वे अपने players को ज्यादा से ज्यादा ट्रेन कर सकें?

श्री किरन रिजिजुः सर, जैसा मैंने पहले भी इस बात का ज़िक्र किया था कि sports federations अपने खिलाड़ियों की तैयारी अच्छी तरह से करें, इसके लिए आर्थिक व्यवस्था की हुई है। खासकर जैसे Olympics games और Asian games महत्वपूर्ण games होते हैं, उनको ध्यान में रखते हुए सरकार उसके लिए भी अलग से व्यवस्था करती है। अभी आने वाले Olympics games, जो ब्राज़ील के रियो में होने वाले हैं, उनके लिए भी प्रावधान किया गया है।

Review of sedition law

*197. SHRI ANIL DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether sedition law was enacted during British rule;

(b) if so, the number of persons booked under the sedition law up till now; and

(c) whether Government is mulling to review the law, if so, by when, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) The Indian Penal Code (IPC) was promulgated in 1860. Section 124A of the IPC relating to sedition was inserted in IPC in 1870 through an amendment.

(b) The data relating to cases registered under sedition and the number of persons chargesheeted etc. are maintained by the State Governments concerned since Police and Public Order are State subjects. However, the National Crime Records Bureau has started collecting data on cases registered under Section 124A since 2014. A total number of 47 cases were registered in the year of 2014.

(c) In October, 2012, a request was made by the Ministry of Home Affairs to the Ministry of Law and Justice to study the usage of the provisions of